

अधिकारी स्तर पर इन पर आगे विचार-विमर्श किया जाएगा।

Demands for Declaring RSS a Terrorist Organisation

3114. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that certain organisations and leaders have demanded that R.S.S. should be declared as a terrorist organisation and TADA should be used against it;

(b) if so, what are the details thereof; and

(c) what is the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c) Rashtriya Swayamsewak Sangh (RSS) has since been declared as unlaful association under Section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967).

Development of Rapid Action Force

3115. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government formed Rapid Action Force to combat communal situations in the country;

(b) whether the R.A.F. was deployed in any part of the country; and

(c) if so, what are the details thereof and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The rapid Action Force has been

constituted essentially to combat communal riots and riot-like situations.

(b) and (c) R.A.F. has been deployed in Bihar, Delhi and U.P., and discharged the responsibilities assigned to it.

J&K DA attempt to cross L.A.C.

3116. SHRI V. NARAYANASAMY:

CHOWDHRY HARI SINGH:

SHRI MURLIDHAR

CHANDRAKANT

BHANDARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Jammu and Kashmir D.A. attempted to cross the Line of Actual Control on October 24, this year and enter into Jammu and Kashmir;

(b) whether it is a fact that Pakistan forces fired at Indian positions during that time deliberately causing injuries to our soldiers; and

(c) whether Government of India took up the issue with Pakistan administration during the Defence Secretary talks held in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Government were aware that groups in Pakistan planned to cross the Line of Control in J&K on October 24, 1992. However this did not materialise.

(b) Incidents of exchange of firing between the troops/security forces of the two Sides along the Line of Control in J&K arc, by and large a regular feature. No noticeable change in the pattern of firing incident was noticed during this period.

(c) Government had urged the Government of Pakistan to take effective steps to prevent any violations of the Line of Control/International Boarder and to honour its obligations under the Simla Agreement.